

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1037

ANSWERED ON:28.11.2011

HIGH SECURITY NUMBER PLATES

Gavit Shri Manikrao Hodlya;Shanavas Shri M. I.;Sharma Shri Jagdish

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether high security registration plates have been made mandatory for all types of motor vehicles including old vehicles in the country;
- (b) if so, the details thereof alongwith the mode of implementation thereon State-wise/Union Territory-wise including Delhi;
- (c) the names of the States wherein this scheme has been implemented and the time by which the said scheme will be implemented throughout the country;
- (d) whether there has been any anomalies brought to the attention of the Government regarding the cost and non-availability of these plates; and
- (e) if so, the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a) & (b): Yes. Rule 50 of Central Motor Vehicles Rules, 1989 was amended in March, 2001 to mandate fitment of High Security Registration Plates (HSRP) in all categories of new as well as in-use motor vehicles. The Central Government has notified the standards and specifications of HSRP. The Central Government has also notified the testing agencies that are to test the plates based on the prescribed specifications and issue type approval certificate to vendors, and also the date of implementation of the scheme, which is the responsibility of the State Governments. The States are to select the vendors from among those who have been given Type Approval Certificate by the authorized testing agencies under Central Motor Vehicles Rules, 1989.

(c) The Scheme has been implemented in the States of Goa, Sikkim and Meghalaya. The Hon'ble Supreme Court is monitoring the implementation of the scheme in the remaining States/UTs.

(d) & (e): As per information available with the Ministry, eighteen vendors have already obtained type-approval certificates for HSRP from the notified agencies. The selection of vendor and finalisation of price of HSRP in the various States/UTs is to be done by each State Government/UT Administration in accordance with the relevant rules and procedural instructions as applicable in the respective States/UTs. The price of the HSRP may, therefore, vary from State to State. No State Government has, however reported non-availability of HSRP with the vendors.